

ANNEXURE - I

236/94

List of papers in Original Application No.

| Sl. No. of<br>Papers | Date of Papers<br>or<br>Date of Filing | Description<br>of Papers. |
|----------------------|--|---------------------------|
| 6                    |  |                           |

Part - I

11-7-94

Original Judgement

O.A & Material Papers  
Counter

Reply Counter

/

PART - I,

/

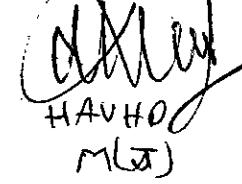
PART -- II,

/

PART --- III

Destroyed

5/12/2000

| DATE    | OFFICE NOTE   | ORDERS  |
|---------|---|---|
| 11.7.94 |   | <p>The applicant is present in person. Heard Mr. SK.Chinottray and Mr. V. Bhimanna standing counsel for the respondents. As <del>for</del> fit matter for adjudication, Admit the OA. 8 weeks time is granted to the respondents to file a counter with a copy to the applicant. The applicant may file a rejoinder if any within 2 weeks thereafter.</p> |
|         |   | <p>List this OA for final hearing on 11.7.1994.</p> <p>Print the name of Mr. V. Bhimanna standing counsel for the respondents.</p>  |
| 11-7-94 | <p>Party by - person (with present)<br/>Mr. V. Bhimanna</p> | <p>T. S. M.<br/>HTCSR<br/>M(J)</p> <p>O.A. disposed of. Orders on separate sheets. No costs.</p> <p>1 HARG<br/>M(A) <br/>HARHO<br/>M(J) </p>                                    |

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

•.A. No./P.A. No. .... 236 ..... 1994.

S. K. Chnodury

Applicants (S)

VERSUS

Secretary, M.M. &

Respondent (S)

Ministry and Forest N. Mgmt. Services

Date

Office Note

.....

24-2-94

✓ Post it on 25-2-94

28/2/94

for

2 UNAS

V-

2 A.M.  
(C.A.)

B.O

DRJ

Post on 7/3/94.

Open

Hand

(20)  
DRJ.

8-3-94.

*Note:*  
Notice to the applicant sent  
11.00 A.M. on 9.3.94  
Applicant calculated  
that applicant as he  
was days in 5.3.94.

None present  
either sides.

Issue notice to  
applicant and list to  
OA for admission on 11.  
Notice to be sent to the  
applicant before 11.  
Tomorrow i.e. 9-3

T-1.2

H.T.C.S

M.C.T

8-3-94

Notice sent to the applicant  
by P.P.A.D.

Applicant - SD

On  
9/3/94.

N.B. to App. No.  
Same today  
T.M. 8/3/94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

D.A. 236/94.

Dt. of Decision : 11.7.94.

Mr. Soumya Kanta Chhotray

.. Applicant.

Vs

1. Union of India, rep. by the  
Secretary to Govt. of India,  
Ministry of Environment & Forests  
Paryavaran Bhavan, CGO Complex  
Lodi Road, New Delhi.

2. The Principal,  
State Forest Service College,  
New Forest, Dehradun,  
Uttar Pradesh.

.. Respondents.

Counsel for the Applicant : Mr. S. Kanta Chhotray,  
(Party-in-Person) (Not PRESENT).

Counsel for the Respondents: Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

25/7/94

Copy to:

1. Secretary to Govt. of India,  
Ministry of Environments & Forests,  
Union of India, Paryavaran Bhavan,  
CGO Complex, Lodi Road,  
New Delhi.
2. The Principal,  
State Forest Service College,  
New Forest, Dehradun,  
Uttar Pradesh,
3. One copy to Mr.S.Kanta Chhotray, Party in person,  
Asst. Chief Conservator of Forests(E),  
O/O The Principal Chief Conservator of Forests,  
Aranya Bhavan, Saifabad,  
Hyderabad.
4. One copy to Mr.V.Bhimanna, Addl.CGSC., CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

3rd fl  
Rm 187/04.

OA 236/94.

Dt. of Order: 11-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Sri A.V.Haridasan, Member (J)).

\* \* \*

The applicant is not present. The claim of the applicant is for reimbursement of rent paid by the applicant from 16-6-92 to 30-9-92. Today, the learned counsel for the Respondents has produced a copy of the order dt. 2-6-94 of the Govt. of India, Ministry of Environment and Forests indicating approval of the competent authority for payment of Rs.3,815/- to Sri S.K.Chottray, the applicant as reimbursement of house rent for the period from 16-6-92 to 30-9-92. A direction has been given to the Director of Forest Education, in this letter to make the payment after obtaining the proper proof of payment of house rent by the applicant. In view of this development, we find that the application can now be disposed of with proper direction to the Director of Forest Education, to make the payment to the applicant within a time frame. In the result, the application is disposed of directing the Respondent No.2 to make the payment to the applicant as have been approved by the Ministry of Environment and Forest, in its letter dt. 2-6-94 within two months from the date of receipt of this order. No order as to costs.

(A.B.GORTHI)  
Member (A)

(A.V.HARIDASAN)  
Member (J)

Dt. 11th July, 1994.  
Dictated in Open Court.

2nd  
Page

av1/

1994  
Deputy Registrar

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

THE HON'BLE SHRI A.V.HARIDASAN : M (J) ✓

AND

THE HON'BLE SHRI A. P. S.

Dated: 11.7.94 ✓

ORDER/JUDGMENT:

Case No. 236/94 ✓

Admitted and Interim Directions  
Issued.

Allowed.

Dismissed with Directions.

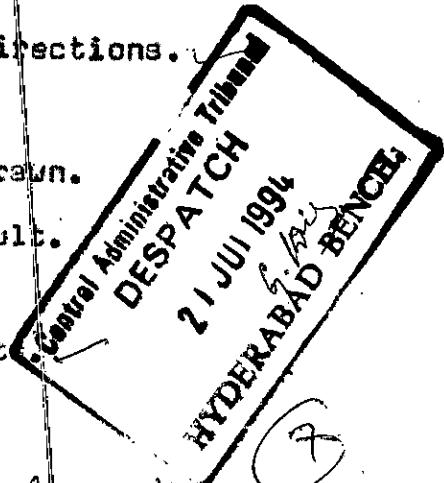
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to Cost.



OA 236/94.

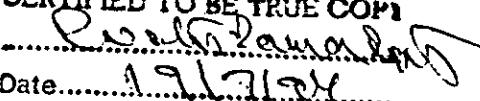
Dt. of Order: 11-7-94.

(Order of the Divn. Bench passed by Hon'ble  
Sri A.V. Haridasan, Member (J) ).

\* \* \*

The applicant is not present. The claim of the applicant is for reimbursement of rent paid by the applicant from 16-6-92 to 30-9-92. Today, the learned counsel for the Respondents has produced a copy of the order dt. 2-6-94 of the Govt. of India, Ministry of Environment and Forests indicating approval of the competent authority for payment of Rs. 3,815/- to Sri S.K. Chottray, the applicant as reimbursement of house rent for the period from 16-6-92 to 30-9-92. A direction has been given to the Director of Forest Education, in this letter to make the payment after obtaining the proper proof of payment of house rent by the applicant. In view of this development, we find that the application can now be disposed of with proper direction to the Director of Forest Education, to make the payment to the applicant within a time frame. In the result, the application is disposed of directing the Respondent No. 2 to make the payment to the applicant as have been approved by the Ministry of Environment and Forest, in its letter dt. 2-6-94 within two months from the date of receipt of this order. No order as to costs.

CERTIFIED TO BE TRUE COPY

  
Date..... 11/7/94  
Court Officer  
Central Administrative Tribunal  
Hyderabad Bench  
Hyderabad

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. 236/94.

Dt. of Decision : 11.7.94.

Mr. Soumya Kanta Chhottrey

.. Applicant.

Vs

1. Union of India, rep. by the Secretary to Govt. of India, Ministry of Environment & Forests Paryavaran Bhawan, CGO Complex Lodi Road, New Delhi.
2. The Principal, State Forest Service College, New Forest, Dehradun, Utter Pradesh.

.. Respondents.



Counsel for the Applicant : Mr. S. Kanta Chhottrey, (Party-in-Person) (Not PRESENT).

Counsel for the Respondents: Mr. V. Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

8510  
Pm

Copy To:

1. Secretary to Govt. of India,  
Ministry of Environment & Forests,  
Union of India, Paryavaran Bhavan,  
CGO Complex, Lodi Road,  
New Delhi.
2. The Principal,  
State Forest Service College,  
New Forest, Dehradun,  
Uttar Pradesh,
3. One copy to Mr. S. Kanta Chhotray, Party in person,  
Asst. Chief Conservator of Forests (E),  
C/O The Principal Chief Conservator of Forests,  
Aranya Bhavan, Saifabad,  
Hyderabad.
4. One copy to Mr. V. Bhimanna, Addl. CCO., CAT, Hyderabad.
5. One copy to Library, CAT, Hyderabad.
6. One spare copy.

YLKR

3rd fl  
Pm 12/1/94